Jammu and Kashmir, 2024-25, which is a constitutional requirement in terms of Article 112 of the Constitution of India. I fail to comprehend what these Members want to dispense. Do they not want these Papers to be laid on the Table of Rajya Sabha? Such a liberal use of Rule 267 is not doing any good to us. Hon. Members may also recall that Rule 267 has been rarely resorted to in the past. Last time, it was accepted in 2016. Keeping in view the fact... ... (Interruptions)... One minute, take your seat. Keeping in view the fact that in the past 36 years, this provision has been allowed only on about six occasions, -- and I get a number of these on every sitting of the Session -- I urge the Members and the floor leaders to seriously reflect and introspect this indiscriminate resort to the provisions of Rule 267 on a daily basis, virtually without exception, when the House is in Session. These notices do not conform to the directives imparted by the Chair in this behalf, the same I cannot persuade myself to accept.

DR. JOHN BRITTAS (Kerala): Sir,...(Interruptions)..

THE UNION BUDGET, 2024-25

MR. CHAIRMAN: Hon. Members, the Finance Minister, Shrimati Nirmala Sitharaman deserves congratulations and accolades for the milestones she has to her credit while presenting the Budget before Parliament. The Budget is Shrimati Sitharaman's seventh consecutive Union Budget since 2019, including an interim one in February this year. The only Finance Minister to have done so, she surpasses the record of Shri Morarji Desai, who had presented six consecutive Budgets from 1959 to 1964 including an Interim Budget. The Finance Minister, Shrimati Nirmala Sitharaman, happens to be Bharat's first full-time woman Finance Minister appointed in 2019. She happens to be the first Finance Minister to present Budget of the most populous nation...(Interruptions)... first woman Finance Minister to present Budget for a Government that is continually in its third term. ...(Interruptions)... Hon. Members, these accolades, in a sense, also exemplify Bharat's emerging empowerment of women and women-led empowerment. Now, the Union Budget 2024-25, Shrimati Nirmala Sitharaman.(Interruptions)...

(At this stage, some hon. Members left the Chamber.)

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, a statement (in English and Hindi) of the estimated receipts and expenditure of the Government, for the year 2024-25.

[Placed in Library. See No. L. T. 189/18/24]

FISCAL POLICY STATEMENTS, 2024-25

MR. CHAIRMAN: Now, Fiscal Policy Statements, 2024-25. Shrimati Nirmala Sitharaman.

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, under sub-section (1) of Section 3 of the Fiscal Responsibility and Budget Management Act, 2003, a copy each (in English and Hindi) of the following papers:-

- (i) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement;
- (ii) Macro-Economic Framework Statement.

[Placed in Library. See No. L. T. 190/18/24]

THE BUDGET OF UNION TERRITORY OF JAMMU AND KASHMIR, 2024-25

MR. CHAIRMAN: The Budget of Union Territory of Jammu and Kashmir, 2024-25; Shrimati Nirmala Sitharaman...(Interruptions)...

THE MINISTER OF FINANCE AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, statements (in English and Hindi) of the estimated receipts and expenditure (2024-25) of the Union territory of Jammu and Kashmir (with Legislature).

[Placed in Library. See No. L. T. 190A/18/24]

MR. CHAIRMAN: The House stands adjourned to meet at 11.00 A.M. on Wednesday, the 24th July, 2024.

The House then adjourned at fifty minutes past one of the clock till eleven of the clock on Wednesday, the 24th July, 2024.